

**BEFORE THE PRINCIPAL BENCH,
NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION No. 45/2020**

IN THE MATTER OF:

Surender Kumar

... Applicant

VERSUS

Mohan Bakers

... Respondents

NDOH:- 24.06.2020

INDEX

S. NO.	PARTICULARS	Page No.
1.	Action Taken Report For And On Behalf Of DPCC In Compliance Of The Order Dated 17.02.2020.	

Filed by



(P.S. Pankaj)
Sr. Env. Engineer

(Delhi Pollution Control Committee)

New Delhi:

Dated: __.05.2020

**BEFORE THE PRINCIPAL BENCH,
NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION No. 45/2020**

IN THE MATTER OF:

Surender Kumar

... Applicant

VERSUS

Mohan Bakers

... Respondents

**STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE IN TERMS OF THE ORDER DATED 17.02.2020**

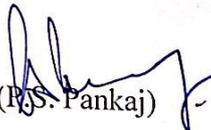
IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 17.02.2020 and pleased to issue following directions:

".....Grievance in this application is that "Mohan Bakers" is operating at 6/67, Geeta Colony illegally and is source of air pollution in the area, affecting the inhabitants"

2. That, in compliance of the orders passed by this Hon'ble Tribunal, the said premises was inspected by DPCC Officials on 20.05.2020.
3. That, during the inspection it was found that Sh. Mohan is running a Bakery Shop in the premises for selling bakery items. No Plant and Machinery found in the premises i.e. 6/67, Geeta Colony. There is no polluting activity observed at the premises.

The present status report may kindly be taken on record.


(R.S. Pankaj)

Sr. Environmental Engineer

Date:

Place: